

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:2874
ANSWERED ON:11.08.2003
CONTRACT SYSTEM IN PRIVATE COMPANIES
PRABHUNATH SINGH

Will the Minister of LABOUR be pleased to state:

- (a) the steps being taken by the Government to do away with the contract system in private companies which has been hampering the interests of the workers;
- (b) whether the Government propose to take concrete steps to regularise the services of labourers working in private companies and also to protect their future interests; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE FOR LABOUR AND PARLIAMENTARY AFFAIRS (SHRI SANTOSH GANGWAR)

(a) to (c): The Contract Labour (Regulation and Abolition) Act, 1970 has been enacted to prohibit contract labour in certain circumstances and to regulate the working conditions of contract labour wherever such employment is not prohibited. However, the Act and the Rules made there-under do not contain any provision relating to regularisation of contract labour on issuance of a notification prohibiting employment of contract labour.